

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a).

	Cl. I	Cl. II	Cl. III	Total
(a)	24	21	1831	1876
(b)	Nil	Nil	131	131

Gazetted Officers in Railways

825. Shri Ayyakkannu: Will the Minister of Railways be pleased to state:

(a) the number of Gazetted Officers working at present in the Railway Department both technical and non-technical; and

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) 3460.

(b) 9.

Time Answering Device

826. Shrimati Ila Palchoudhuri: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to instal an automatic time-answering device—accurate to the second—each at Bombay and Calcutta;

(b) whether any equipment has been ordered from abroad;

(c) if so, from where, and

(d) at what cost?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes

(b) Yes.

(c) West Germany

(d) Rs. 1,47,719 F.O.R. Bombay and Calcutta.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 22nd August, 1957, from the District Magistrate, Delhi:—

"In execution of a warrant of arrest issued by the Court of Judge, Thurd Tribunal, Alipore, 24 Parganas, West Bengal, under section 75, Cr. P.C., which was marked to Shri P. D. Punetha, Deputy Superintendent of Police (South), he found it necessary in discharge of his duties to put under arrest Shri Kansari Halder, Member, Lok Sabha, on the 21st August, 1957, at 18.15 hours from 2, Windsor Place, New Delhi, and he was remanded by the Resident Magistrate, New Delhi, to judicial custody till the 25th August, 1957".

PAPERS LAID ON THE TABLE

AMENDMENTS TO DELHI MOTOR VEHICLE RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicle Act, 1939, a copy of each of the following notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940:

(1) Notification No. F-12(11)/57 MT&CE, dated the 12th June, 1957.

(2) Notification No. F-12(22)/57 MT&CE, dated the 26th June, 1957.

[Placed in Library. See No S-203/57]

ACTION TAKEN ON RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the

statement showing the action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1955. [Placed in Library. See No. S.205/57]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Fifth Report of the Committee on Private Members' Bills and Resolutions.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACTION TAKEN ON ASSURANCE GIVEN IN CONNECTION WITH SWEEPERS' STRIKE IN

DELHI

Shri Radha Raman (Chandni Chowk): Under rule 197, I beg to call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

"The assurance given by the Minister of Home Affairs in connection with the Sweepers' strike in Delhi and the action taken thereon"

The Minister of Home Affairs (Pandit G. B. Pant): My colleague, the Minister of Health, discussed the demands of the Delhi Provincial Municipal Workers' Sangh with the President and the Vice-President of the New Delhi Municipal Committee at three meetings on the 31st July, 2nd August and 12th August last. He also met the representatives of the Sangh on the 31st July and two days thereafter. Excepting certain demands of general nature, the other demands of the workers which came within the purview of the Committee, have been substantially met. The Presi-

dent, N.D.M.C., has also decided that the period of absence during the strike will be regularised as casual leave or earned leave as the case may be. Accordingly, no worker will be put to any loss on account of his participation in the strike or in the hunger strike. It is earnestly hoped that the relations between the Committee and the workers will hereafter be perfectly cordial.

The decisions of the New Delhi Municipal Committee on the various demands of the workers have been summarised, in the annexed statement. I am placing a copy of this statement which has already been published in the local newspapers on the Table of the House. [See Appendix III, annexure No. 77.]

Shri T. B. Vittal Rao (Khammam): What about the judicial enquiry that was promised?

Pandit G. B. Pant: The enquiry, I hope, will be held soon.

Shri Yajnik (Ahmedabad): Has any compensation been paid to the relatives of the person shot dead and the relatives of those who have been wounded in the firing?

Mr. Speaker: It is not usual to allow any question on a statement. The hon. Members may look into the statement and if they want some more information, they may table a question and I will allow it. Did Raja Mahendra Pratap want to say anything?

Raja Mahendra Pratap (Mathura): I wanted to ask about the taking away of land from the peasants.

Mr. Speaker: The hon. Member cannot go into a discussion.

Raja Mahendra Pratap: Does the Minister know the seriousness of the question? May I know whether it is a fact that ex-soldiers' land has been taken away and the homes of the relatives of soldiers who are on active duty have been taken by the Government?